

have a medical or health centre. The commercial organisations purchase contraceptives included in the list approved by the Government of India and distribute them through their medical and health centres, free to people whose income is Rs. 300 p.m. and below, at half price to those with income above Rs. 300 and upto Rs. 500 p.m. and at cost price to those whose income is above Rs. 500 p.m.

(b) The Administrative Medical Officers of the State Governments are informed when the token grant mentioned above is sanctioned. The State Family Planning Officers under the Administrative Medical Officers are responsible for overall supervision of family planning programme including the distribution of contraceptives properly. Normally the Administrative Medical Officer calls for a report in this respect from the local medical administrative authority such as Civil Surgeon or District Medical Officer of Health and the medical or health centre of the commercial organisations is inspected by State Family Planning Officer.

(c) Each commercial organisation is required to give a utilisation certificate to the effect that the grant sanctioned has been spent for the purpose for which it was sanctioned and the certificate is countersigned by the State Family Planning Officer. The Regional Family Planning Officer under the Government of India will also carry out necessary checks on the proper utilisation of the grant by the commercial organisations.

Chittaranjan Locomotive Works

802. { Shri Indrajit Gupta;
Shri Narayanankutty Menon:

Will the Minister of Railways be pleased to state:

(a) whether under Railway Service Rules any employees were dismissed at Chittaranjan Locomotive Works during the last six months; and

(b) if so; how many of them were permanent?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). One employee was dismissed and he was permanent.

Train Accident in Raichur-Madras Section of Southern Railway

803. { Shri Agadi;
Shri Sugandhi;
Shri Wodeyar:

Will the Minister of Railways be pleased to state:

(a) whether there was any accident between Jakkalacheruvu and Gooty on the Raichur-Madras Section of the Southern Railways on or about the 11th May, 1961;

(b) if so, the nature of the accident;

(c) whether any investigation has been made to find out the cause thereof; and

(d) if so, with what results?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). On 11-5-1961 at about 08:35 hrs. while 1572 Up Goods train was running between Vannadoddi-Jakkalacheruvu stations on Gooty-Nandalur section, Motor-Car No. APG. 221 with 4 occupants collided with the train at an unmanned level crossing.

(c) and (d). According to the findings of the Departmental Enquiry Committee, the accident was caused by the car driver attempting to cross the Railway track in face of the approaching train at a time when the train was too close to the unmanned level crossing.

Level Crossings on S. Railway

804. Shri Sugandhi: Will the Minister of Railways be pleased to state:

(a) the number of un-manned and manned level crossings on the Southern Railway; and